

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 102 of 2011 &  
I.A. 174 of 2011**

**Dated: 24<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

<b>Haryana Vidyut Prasaran Nigam Ltd.</b>	.....	<b>Appellant (s)</b>
<b>Versus</b>		
<b>H.E.R.C. &amp; Ors.</b>	.....	<b>Respondent (s)</b>

Counsel for the Appellant (s) : Mr. Pratham Kant .

Counsel for the Respondent (s) : Ms. Shikha Ohri for R-1  
Mr.. Hemant Singh for R-2 & R-3.

**ORDER**

It is submitted by the learned advocate for the appellant that rejoinder has been filed and copy served on the other side. On the prayer of the appellant, the matter is adjourned for hearing on 25<sup>th</sup> January, 2012. It is made clear to the appellant that no further adjournment will be granted.

**(V.J. Talwar)  
Technical Member**

**(Justice P.S. Datta)  
Judicial Member**

**Ss/rkt**